

- 12.30 hrs.

PETITION RE. GRIEVANCES OF
EMPLOYEES OF COAL INDIA LTD.

SHRI DINEN BHATTACHARYA
(Serampore) : Sir, I beg to present a petition signed by Shri Chitta Ray and others regarding grievances of employees of Calcutta offices of Coal India Ltd. and its subsidiary companies.

12.30 hrs.

STATEMENT RE. REPORTED AIR
BROADCASTS ALLEGING TICKET-
LESS TRAVEL BY SOME CONGRESS
(I) WORKERS

THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI JAGBIR
SINGH) : A news item was broadcast,
by AIR in the morning of April 7, 1978
in English and Hindi bulletins that three
Congress (I) Members, who were ac-
companying the Party President on way
from New Delhi to Aligarh in the ACC
Compartment of a train, were 'allegedly
caught travelling without ticket. They
were fined Rs. 100/- each.

The news item was based on a Samachar
report which was also carried by some of
the newspapers. AIR report put it very
cautiously and used the words "allegedly
caught". It was a categorical report by
Samachar which even gave the amount of
fine imposed.

When the report was denied by Shri
Buta Singh, General Secretary of Congress
(I), the denial was also broadcast on
April 8, 1978, both in the English and
Hindi bulletins by AIR.

It is incorrect that the original news
item was broadcast for three days. It
was broadcast only once in the respective
bulletins. The denial by Shri Buta
Singh was likewise carried in the concerned
bulletins.

It is also incorrect that the news about
the alleged ticketless travelling was
broadcast even after the denial by the
Railway Authorities on the Floor of the
House.

12.33 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTEENTH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR (SHRI
RAVINDRA VARMA) : I beg to move:
"That this House do agree with the
Sixteenth Report of the Business Ad-
visory Committee presented to the
House on the 26th April, 1978."

MR. SPEAKER: The question is:

"That this House do agree with the
Sixteenth Report of the Business Ad-
visory Committee presented to the House
on the 26th April, 1978."

The motion was adopted.

SHRI VAYALAR RAVI (Chirayinkil) :
Sir, the Railway Minister is here. A
Railway strike is going on in the South
and we are suffering a lot.

12.35 hrs

APPROPRIATION (NO. 3) 1978

THE MINISTER OF FINANCE
(SHRI H. M. PATEL) : I beg to move*

"That the Bill to authorise payment
and appropriation of certain sums from
and out of the Consolidated Fund of
India for the services of the financial
year 1978-79 be taken into considera-
tion."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment
and appropriation of certain sums from
and out of the Consolidated Fund of
India for the services of the financial
year 1978-79 be taken into considera-
tion."

As regards scope of the discussion, Rule
218(5) says:

"218(5). The Speaker may, in order
to avoid repetition of debate, require
members desiring to take part in dis-
cussion on an Appropriation Bill to
give advance intimation of the specific
points they intend to raise, and he may
withhold permission for raising such of
the points as in his opinion appear to
be repetitions of the matters discussed
on a demand for grant or as may not
be of sufficient public importance."